



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs.  
(Power Section) Civil Secretariat,  
Jammu/Srinagar.

Notification  
Jammu, the 16<sup>th</sup> of January, 2018

**SRO 19** .- In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the following officers to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Samba.

S.No.	Name of the Officer S/Shri	Designation and place of posting
1.	Lekh Raj	L/A HQA o Deputy Commissioner Samba
2.	Gais Ul Din	L/A Naib Tehsildar, ARA to Deputy Commissioner, Samba.

By order of the Government of Jammu and Kashmir.


Sd/-  
(Abdul Majid Bhat)  
Secretary to Government,

NO: LD (P) 2007/Samba

Dated: 16-01-2018.

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Samba. This is with reference to his letter No. DMS/JC/1532-34 dated 08-01-2018.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SRO Section, Department of L,J& PA (w.7.s.c).

  
16/01  
(Khursheed Ahmad Bhat)  
Deputy Legal Remembrancer,  
16-01-2018